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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. No. 622 of 2024

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

Versus

STATE OF HARYANA & ORS

....RESPONDENTS

REJOINDER ON BEHALF OF THE APPLICANT

(FOR INDEX:- Kindly See Inside)

**New Delhi
Dated 14.02.2026**

Filed BY

S. A. Zaidi
S. A. ZAIDI & MANSI CHAHAL
ADVOCATE

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MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter is pending for adjudication before this Honourable Tribunal.
2. That the applicant herein files the present rejoinder in the captioned case.
3. That the latest inspection report filed by CPCB dated 18.11.2025 states that in inspection conducted by CPCB on 07.10.2025, it was established that 10 MLD CETP, Barhi, and 16 MLD CETP, Barhi are continuing to operate in violation of environmental norms.

4. That the CPCB has categorically recorded that both CETPs are operating without valid Consent to Operate (CTO) under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The Air/ water consent of the 10 MLD CETP expired on 31.03.2025 and the consent of 16 MLD CETP expired on 30.09.2023.
5. That both CETPs also do not possess Hazardous Waste Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Also, no NOC has been obtained from Haryana Water Resources Authority (HWRA)/CGWA for abstraction of groundwater from borewells installed within the premises. Both CETPs are extracting groundwater through two borewells without flow meters and without maintaining any abstraction logbook, indicating illegal and unregulated groundwater extraction. It is humbly submitted that operating a Common

Effluent Treatment Plant without valid Consent and Hazardous Waste Authorization is a serious statutory violation. Such operation is per se illegal and cannot be regularized retrospectively.

6. That the CPCB's laboratory analysis also establishes that both the CETPs are non-complying with consented discharge norms, even after repeated monitoring and alleged "upgradation". Hence, the claim made in the HSPCB progress report dated 23.08.2025 that both CETPs are meeting standards stands contradicted by CPCB's independent verification.
7. That the HSPCB progress report records that Environmental Compensation of ₹2,52,00,000/- has been imposed on 16 MLD CETP. Additional ₹1,20,00,000/- was imposed jointly on 10 & 16 MLD CETPs. However, the same has not yet recovered by the HSPCB till date.

8. The Applicant had sought information under RTI regarding groundwater permission status of 113 industries situated in Barhi Industrial Area. As per RTI reply dated 08.07.2025 : Total units: 113, NOC Approved: 28, Under Observation: 55, Not Applied: 29 and Rejected: 1. This clearly establishes that out of 113 industrial units, only 28 units have valid groundwater NOC. The remaining 85 units are either illegally extracting groundwater or operating without valid approval. This data demonstrates systemic and large-scale illegal groundwater abstraction in the Barhi Industrial Area.

The true copy of the RTI reply dated 08.07.2025 is annexed herewith and marked as ANNEXURE A/1.

9. That although the storm water drain was found dry, the CPCB recorded the presence of wastewater in the storm water pump sump, the sample analysis showing characteristics of

untreated sewage/industrial effluent. This indicates that there is still discharge by member units into storm drains.

10. Given the continued violations, the applicant submits that re- inspection of the units by HSPCB alone will not ensure effective enforcement. There exists a serious apprehension that local officials are in connivance with industrial units, as till date no action has been taken against the units who are withdrawing ground water illegally without permission, and nor any EC has been imposed on the units for withdrawing ground water.

11. PRAYER:

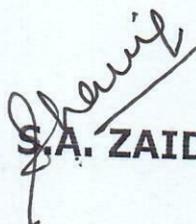
In view of the above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Record that both 10 MLD and 16 MLD CETPs are operating illegally without valid consent and authorization.

- b) Direct recovery of Environmental Compensation imposed on HSIIDC for non-compliance of 16 MLD and 10 MLD CETP, forthwith.
- c) Direct CPCB to undertake fresh and periodic inspection of the member units.
- d) Direct inquiry into illegal groundwater extraction by 85 units operating without NOC.
- e) Pass any other order deemed fit in the interest of environmental protection and compliance with law.

New Delhi
Dated. 14.02.2026

Through


S.A. ZAIDI & MANSI CHAHAL
ADVOCATES

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PRINCIPAL BENCH, NEW DELHI**

O.A No. 622 OF 2024

IN THE MATTER OF

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AFFIDAVIT

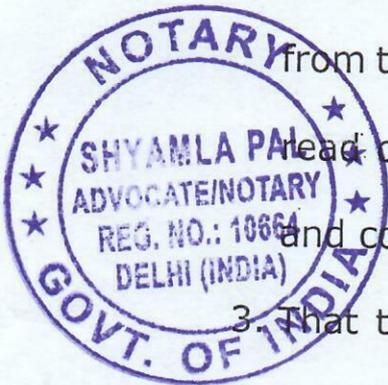
I Varun Gulati, S/o Late Shri, R.P. Gulati R/o A-66, 1st Floor, Ganesh Nagar. Tilak Nagar, Delhi, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Applicant in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.

2. That the accompanying rejoinder has been drafted by me

from the instruction of the applicant and the same has been read over and explain to applicant and the same are true and correct.

3. That the Contents of accompanying rejoinder be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.



14 FEB 2026

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DEPONENT

VERIFICATION

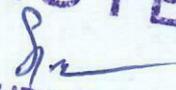
Verified at Delhi on this 14th day of feb , 2026 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.



DEPONENT



ATTESTED


NOTARY PUBLIC, DELHI
GOVT. OF INDIA

14 FEB 2026

To,

5618

Annexure A/1
" "

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Public Information Office
Haryana Water Resource Authority
Rear Building
3rd Floor
HSVP, Sec-6
Panchpula - 134109

Subject: Required information related to NOC status of the following units operational at Barhi HSII DC, Sonapat. Name and Addresses of Units attached.

1) Kindly provide me the status of NOC of the following units by mentioning their Date of Application of Fresh NOC / renewal NOC, Status of NOC if approved or rejected.

2) Kindly provide me the details of NOC issued to CETP Barhi HSII DC, Sonapat? Provide date of Application along with status of NOC, Approved or Rejected?

I have affixed an LPO along with I have attached My ID Proof, Also I will pay for the Photocopies of Information If asked any.

Dated: ~~12/5/25~~ 04/06/2025

Place: Panchpula

Yours Sincerely

VARUN GULATI

A-66, 1st FLOOR,
GANESH NAGAR, TILAK NAGAR,
NEW DELHI-110018
Ph:- +91-8920503842
Email: jansewajenhit@gmail.com



Regd.

To

Sh. Varun
A-66 ,1st Floor ,Ganesh Nagar, Tilak Nagar
New Delhi-110018
Ph. +91-8920503842

Memo No. HWRA/RTI/2025/ 2428

Dated: 08-07-2025

Subject: Request for information under RTI Act-2005.

Kindly refer to your application dated 04.06.2025, which has been received in this office on dated 09.06.2025 on the subject cited above. The requisite information regarding points wise are as under:-

Sr. No.	Required information	Information Provided
iv	Kindly provide me the status of NOC of the following units by mentioning their date of application of fresh NOC/Renewal NOC, Status of NOC if approved or reject.	Total NOC approved- 28 Under Observations - 55 Not applied yet - 29 Rejected - 01 As per RTI Act 2005, Section 8 (j) and Govt order dated 05.01.2021 the personal details do not disclose
v	Kindly provide me the details of NOC issued to CETP Barhi HSIIDC, Sonipat? Provide date of Application alongwith status of NOC, Approved or Rejected?	No such information is available in this Authority.

SPIO-cum-Chief Hydrologist,
Haryana Water Resources Authority